

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 167 of 2021

In the matter of:

AGC Networks Ltd.

. ...Appellant

Vs.

Reliance Capital Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Tabrez Malawat, Advocate.

**For Respondents: Mr. Pranjit Bhattacharya, for R-1.
Mr. Abhishek Nanda, for R-4.**

ORDER
(Virtual Mode)

09.04.2021: From the perusal of the Order dated 8th March, 2021 it appears that Shri Abhishek Nanda, Advocate accepted the Notice on behalf of Respondent No. 4. Further, the Learned Counsel for the Appellant is directed to take a fresh Notice of Respondent Nos. 1, 2 & 3 through speed post and through e-mail.

From the perusal of the Office Note dated 8th April, 2021 it appears that Notices have been served to Respondent No. 1 and 3.

Today, when the case was called out Learned Counsel for Respondent No. 1/ Reliance Capital Ltd. Shri Pranjit Bhattacharya seeks time to file their Reply Affidavit, one-week time is granted for the same.

Despite, service to Respondent No. 3, nobody appeared on their behalf.

Notice on Respondent No. 2/ Reliance Health Insurance Limited have returned unserved, it delivered back to Lodhi Road HO. Let the Notice be issued to the Respondent No. 2 through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the

Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail.

Learned Counsel for the Respondent No. 1 submitted that Respondent Nos. 2,3 & 4 were not parties before the NCLT, Mumbai Bench and they have added party in the Appeal without taking leave of this Court.

Learned Counsel for the Appellant submitted that he will file an Application for adding Respondent No. 2,3 & 4 as a Party and file the necessary Application in this regard.

Learned Counsel for the Respondent No. 1 is directed to file their Reply Affidavit within two weeks.

Learned Counsel for the Appellant is directed to file their Rejoinder, within one week, thereafter.

List this case **For Admission (After Notice)** on **6th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn